

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 574 of 2020

IN THE MATTER OF:

National Spot Exchange Ltd.

...Appellant

Vs

Mr. Sisir Kumar Appikatla
Interim Resolution Professional, Metkore Alloys
Industries Ltd. & Ors.

....Respondents

Present:

For Appellant: Mr. Anuj Tiwari and Mr. Vishwanathan Iyer,
Advocates

For Respondents: Mr. Aaditya Pande and Mr. Rahul Chitnis,
Advocates for Respondent Nos. 2 & 3

Mr. S. Bhutrohmanand Advocate for Respondent
No. 4.

With

Company Appeal(AT) (Insolvency) No. 611 of 2020

IN THE MATTER OF:

Competent Authority and Deputy Collector (NSEL)

...Appellant

Vs

Mr. Sisir Kumar Appikatla
Interim Resolution Professional, Metkore Alloys
Industries Ltd. & Ors.

....Respondents

Present:

For Appellant: Mr. Aaditya Pande and Mr. Rahul Chitnis,
Advocates

For Respondents: Mr. Anuj Tiwari, Mr. Vishwanathan Iyer and Ms.
Aparna Athota, Advocates

ORDER

(Through Virtual Mode)

14.09.2020 Learned Counsel for the Appellant in Company Appeal(AT)(Insolvency) No. 574 of 2020 submits that he does not want to file Rejoinder. However, he seeks time to file Written Submission.

Learned Counsel for National Spot Exchange in Company Appeal(AT)(Insolvency) No. 611 of 2020 states that his Appeal in Company Appeal(AT)(Insolvency) No. 574 of 2020 be treated as his Reply.

Learned Advocate Mr. Rahul Chitnis appearing for the Appellant in Company Appeal(AT)(Insolvency) No. 611 of 2020 submits that apart from these two Appeals, there are four other Appeals having similar issues whether Insolvency & Bankruptcy Code, 2016 is applicable or MPID Act is applicable and those appeals are kept on 21.09.2020. He says that he will move before the Acting Chairperson for tagging all six appeals.

For reasons stated above, list both the Appeals 'For Admission (After Notice)' on **21st September, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Mn